



Bar Council of Punjab & Haryana

LAW BHAWAN

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Ref. No. 4661/2020

Dated. 6-12-20

Press Note 6.12.2020

The Bar Council of Punjab and Haryana is a statutory body under the Advocates Act 1961 which is the Apex Body of the Lawyers of Punjab, Haryana and Chandigarh. There are around **One Lakh Ten Thousand** Advocates enrolled with the Bar Council of Punjab and Haryana. The advocates are responsible for getting justice for the common man and for protecting their rights. The Advocate of Punjab, Haryana and Chandigarh have always stood for protecting the rights of Common man.

The Bar Council of Punjab and Haryana opposes the new Agriculture Acts passed by the Central government. These new enactments are not only detrimental to the interests of farmers but are also detrimental to the interest of lawyers. The Bar of civil court jurisdiction in these new Acts is serious challenge to the independence of judiciary. The separation of judiciary and executive is a salient feature of our constitution. Under the new Acts the disputes will be heard by SDM/ADMs who are not trained to hear the litigation involving civil consequences and moreover, they are administrative organ of the Government and would be unable to protect the rights of farmers. The disputes arising out of new enactments will involve commercial matters, contract act agreement and partnership matters which is under the preview of civil courts and therefore, barring the civil court jurisdiction is detrimental to the interest of lawyers and is an effort to undermine the judiciary. Therefore, the Bar Council of Punjab and Haryana request the Union Government to immediately withdraw these new Agriculture Acts.

The Bar Council stands with the farmers in their agitation against new laws. The Advocates of Punjab and Haryana for the last two months have been actively participating in the farmers agitation. The various Bar Associations of Punjab and Haryana have held dharnas and given memorandum against the new farm laws to the respective Deputy

Commissioners. The Bar Council appreciates the active participation of advocates of Punjab, Haryana and Chandigarh in the farmers agitation.

The Bar Council of Punjab and Haryana supports the call of Bharat Bandh given by the farmers for 8th December 2020 and requests the Advocates of Punjab, Haryana and Chandigarh including Punjab & Haryana High Court to abstain from work on 8th December 2020. The Bar Council is also requesting by writing letter to the Chairman BCI and to the Chairman's of all the State Bar Councils throughout India to support the call of Bharat Bandh given by farmers on 8th December 2020 by abstaining from the work.

The Bar Council of Punjab and Haryana in order to help and support the farmers have decided to send 1000 blankets and dry ration to the agitating farmers at Sindhu boarder.

Dated. 6.12.2020


(Karanjit Singh)
Chairman